Government of India Ministry of Finance Department of Economic Affairs

RAJYA SABHA UNSTARRED QUESTION NO. 229 TUESDAY, JULY 22, 2025/ 31 ASHADHA, 1947 (SAKA)

OFF BUDGET BORROWINGS

229. Shri Randeep Singh Surjewala:

Will the Minister of FINANCE be pleased to state:

- (a) the total amount of off-budget borrowings undertaken by the Central and State Governments in last five years; and
- (b) the steps being taken to bring these borrowings onto the fiscal accounts and enhance transparency in public finance management?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHAUDHARY)

(a) Total amount of off-budget borrowings undertaken by Central Government and State Governments in last 5 years is as follows:

(₹ in crore)

	2020-21	2021-22	2022-23	2023-24	2024-25
Total off-budget borrowing undertaken through					
issue of Government fully serviced bonds and	1,21,301.10#	751.80*	NIL	NIL	NIL
NSSF loans by the Central Government					
Total Off Budget Borrowings of States	@	67,181.27	35,772.91	21,250.75	29,335.61

[#] Includes ₹ 96,636 crore mobilised through NSSF loan, which has since been repaid by the Central Government making the effective amount of off-budget borrowings undertaken in FY 2020-21 to ₹26,665.10 crore.

(b) Steps being taken to bring off-budget borrowings onto the fiscal accounts and enhance transparency in public finance management are as under:

Central Government:

- (i) The Central Government is transparently disclosing off-budget borrowing undertaken, through Budget documents (Statement No. 27 of Expenditure Profile);
- (ii) The Central Government has discontinued off-budget borrowing from financial year 2022-23;
- (iii) As per the provisions of the Fiscal Responsibility and Budget Management Act, 2003, outstanding amount of off-budget borrowing is counted in Central Government debt.

State Governments:

In order to curb the off-budget borrowing and bring fiscal discipline among States, with effect from FY 2021-22, borrowings made by 'State owned entities', where principal and/or interest is serviced through State Budgets and/or assignment of taxes/cess or any other State's revenue, are factored in for the purpose of issuance of borrowing consent to State Governments under Article 293(3) of the Constitution of India.

^{*}To meet prior commitments related to Polavaram Irrigation Project

[@] Ministry of Finance started collection of off-budget borrowing data of State Governments from FY 2021-22 onwards.